RULES, 1973
Examination of Engine Drivers of Seagoing Ships

THE MERCHANT SHIPPING

MINISTRY OF SHIPPING AND TRANSPORT

GOVERNMENT OF INDIA

1981

Price: India—Rs. 2.45 P.; Foreign—F 0.28 or 0 & 89 cents.
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serve as outline driver in sea-going steam as well as motor ships.

Paragraph (b) of paragraph (a) of clause (i) of the notification published in Part II, Section 3, of the Gazette of India No. 31-94077 dated 27-10-1977.

NOTIFICATION

NEW DELHI, the 17th October, 1973

TRANSPORT WING (PARAVAHAN PRASHA)

NAVAHAN AVADHAN MANTALAYA

MINISTRY OF SHIPPING AND TRANSPORT

BHARAT SARKAR

GOVERNMENT OF INDIA

[To be published in Part II, Section 9, of the Gazette of India]
4. Combined Steam and Motor certificate.—A holder of a Steam certificate or a Motor certificate shall, after serving, in the case of a Steam certificate in motor ships, and in the case of a Motor certificate, in steamships, the necessary period of qualifying sea service and after passing the endorsement examination, be furnished with a Combined Steam and Motor certificate.

5. Qualifications for obtaining certificate.—Every candidate desirous of obtaining a certificate must—
(a) be not less than 21 years of age;
(b) satisfy any of the requirements as regards workshop service specified in rules 6, 7, 8, 11 or 12;
(c) have performed the requisite sea service specified in rules 9, 10, 11 or 12; and
(d) have passed the examination in accordance with rules 25 to 39.

6. Workshop service.—(1) Every candidate desirous of obtaining a certificate must have performed satisfactory workshop service for a period of not less than three years as an apprentice or a fitter or a mechanic or a journeyman on work suitable for the training of an engine driver of sea-going ship in any establishment engaged in the manufacture, repair or maintenance of machinery.

Provided that a candidate who has satisfactorily completed a full-time course of study leading to the grant of a diploma in mechanical, electrical or marine engineering, for a period of not less than three years in a recognised institution shall be required to perform only one year of workshop service.

Explanation:—For the purposes of this sub-rule, any institution for the time being included in Appendix I to the Merchant Shipping (Examination of Engineers in the Merchant Navy) Rules, 1963, shall be deemed to be a recognised institution.

(2) For the purposes of sub-rule (1), no workshop service performed by a candidate before he attained the age of 14 years shall be taken into account.

7. Compensatory sea service.—(1) Where a candidate is unable to perform or complete workshop service for the period prescribed in rule 6, the Chief Examiner may accept compensatory sea service in lieu of workshop service. Such compensatory sea service shall be performed—
(a) on day work as an engineer, engine driver, or fitter on board in foreign-going or home trade ships;
(b) on day work in the machinery spaces on board in foreign-going or home trade ships as serang, tindal, donkeyman, winch man, donkey greaser, greaser or oilman, pumpman or engine room rating or in any other similar capacity; or
(c) on regular watch in the machinery spaces on foreign-going or home trade ships as an engineer, engine driver, fitter, serang, tindal, donkey man, winch man, donkey greaser, greaser or oilman, pump man, engine room rating or in any other similar capacity.

(2) The period served as an engineer, engine driver or fitter at sea shall be regarded as equivalent to two-thirds of the period of workshop service.

(b) The period served as a serang, tindal, donkey man, winch man, donkey greaser, greaser or oilman, pumpman, engine room rating or in any other similar capacity at sea shall be regarded as equivalent to half of the period of workshop service.

(3) For the purposes of this rule, day work at sea performed before the age of 18 years shall not be taken into account.

8. Exemption from workshop service.—Candidates holding certificates of competency as engine driver (first or second class) and Inland Engineer's certificate issued under the Inland Steam-vessels Act, 1917 or the Harbour Craft Rules for the Port of Madras, 1935, or the Cochin Harbour Craft Rules, 1947 or the Visakhapatnam Port Rules, 1950, shall be exempted from the requirements of workshop service.

9. Sea Service.—Every candidate desirous of obtaining a certificate must have performed at least eighteen months of qualifying sea service:

Provided that in respect of candidates exempted under rule 8, such qualifying service shall—
(a) in the case of candidates holding an Inland Engineer Certificate issued under the Inland Steam-vessels Act, 1917, be for a period of one year;
(b) in the case of candidates holding a First Class Engine Driver's Certificate issued under the Inland Steam-vessels Act, 1917, or the Harbour Craft Rules for the Port of Madras, 1935, or the Cochin Harbour Craft Rules, 1947, or the Visakhapatnam Port Rules, 1950, for the same type of machinery as the one for which a certificate as an engine driver of a sea-going ship is required, be for a period of eighteen months;
(c) in the case of candidates holding a First Class Engine Driver's Certificate, issued under the Inland Steam-vessels Act, 1917, or the Harbour Craft Rules for the Port of Madras, 1935, or the Cochin Harbour Craft Rules, 1947, or the Visakhapatnam Port Rules, 1950, for machinery of type other than for which a certificate as an engine driver of a sea-going ship is required, be for a period of thirty months;
For the purpose of the provisions of Sections 4 and 9 of the Indian Navy Act, 1957—

(1) The periods covered by the provisions of Sections 4 and 9 of the Indian Navy Act, 1957 are:

(a) The period covered by the provisions of Section 4 of the Indian Navy Act, 1957, for the purpose of the provisions of Sections 4 and 9 of the Indian Navy Act, 1957, is—

(b) The period covered by the provisions of Section 9 of the Indian Navy Act, 1957, for the purpose of the provisions of Sections 4 and 9 of the Indian Navy Act, 1957, is—

(2) The period covered by the provisions of Section 4 of the Indian Navy Act, 1957, for the purpose of the provisions of Sections 4 and 9 of the Indian Navy Act, 1957, is—

(3) The period covered by the provisions of Section 9 of the Indian Navy Act, 1957, for the purpose of the provisions of Sections 4 and 9 of the Indian Navy Act, 1957, is—

Provided that, in the case of a candidate for steam enrolement at a period of less than six months, the period of enrolement of the candidate for steam enrolement with the Indian Navy shall be taken into account for the purpose of Section 9 of the Indian Navy Act, 1957, for the purpose of the provisions of Sections 4 and 9 of the Indian Navy Act, 1957.
With the second examination, in any particular case the Chief Examiner may in his discretion be allowed to promote a candidate to the post of a Governor on the following cases:—

(1) The examination for promotion has been passed and the candidate has satisfied the Board of the examination, that he is fit to be promoted to the post of a Governor.

(2) The examination for promotion has been passed and the candidate has satisfied the Board of the examination, that he is fit to be promoted to the post of a Governor.

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(60) The examination for promotion has been passed and the candidate has satisfied the Board of the examination, that he is fit to be promoted to the post of a Governor.
4. Name of Person (if any) with whom residing
5. Permanent address stating Town, Street and No. of House and
6. Nationality
8. Signature
9. Christian name if full length
A—Name, etc., of Applicant

Office with his testimonials and former certificates, if any

Note—Division A, B, C, D, E, and G of this paper are to be filled up

Certificate of Competence of Seafarers
Application to be examined for an Engine

A—Certificate on behalf of ship

Name and address of shipowner

Sea Service

A—The use of the appropriate number is significant except in cases

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I. Name of ship and official number

II. Signature of Chief Engineer

III. Report as to usefulness

IV. Report as to ability

V. Signature of Chief Engineer

VI. Report as to ability

VII. Report as to usefulness

VIII. Remarks (if any)

IX. Signature of Chief Engineer

X. Report as to usefulness

XI. Report as to ability

XII. Remarks (if any)

XIII. Signature of Chief Engineer

XIV. Report as to usefulness

XV. Report as to ability

XVI. Remarks (if any)

XVII. Signature of Chief Engineer

XVIII. Report as to usefulness

XIX. Report as to ability

XX. Remarks (if any)

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XXII. Report as to usefulness

XXIII. Report as to ability

XXIV. Remarks (if any)

XXV. Signature of Chief Engineer

XXVI. Report as to usefulness

XXVII. Report as to ability

XXVIII. Remarks (if any)

XXIX. Signature of Chief Engineer

XXX. Report as to usefulness

XXXI. Report as to ability

XXXII. Remarks (if any)

XXXIII. Signature of Chief Engineer

XXXIV. Report as to usefulness

XXXV. Report as to ability

XXXVI. Remarks (if any)
Time served for which certificates are now produced.
Total Service on shore

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Date of Application

Service of Applicant

Certificate

Certificate of Examiner

H...Certificate of Examiner

Signature of Examiner

Dated

Note:—The form to be completed in duplicate for each candidate and one copy forwarded to the Director General of Shipping.

H. Certificate of Examiner

Certificate of Applicant

H. Certificate of Examiner

Note:—The form to be completed in duplicate for each candidate and one copy forwarded to the Director General of Shipping.
Note—Use of log tables and slid rules will be permitted.

(i) to (f) given in I above and

(ii) for items certificates will be examined in items (g) to (n) and

(iii) for items certificates will be examined in items (a) to (g) as

dates

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Engineering Knowledge—Description of Simple Items of Machine

36